

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 106/TT/2018

Coram:

**Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member**

Date of Order : 11.12.2018

In the matter of:

Corrigendum to order dated 5.11.2018 in Petition No.106/TT/2018

And in the matter of:

Approval of transmission tariff from anticipated COD to 31.3.2019 for **Asset:** 400kV D/C (Quad) Nabinagar-II-Gaya transmission line with 02 nos. associated bays at Gaya Sub-station associated with transmission system for Nabinagar-II TPS under Eastern Region under Regulation-86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.

And in the matter of:

Power Grid Corporation of India Limited
"Saudamini", Plot No.2,
Sector-29, Gurgaon -122 001

.....Petitioner

Vs

1. Bihar State Power (Holding) Company Ltd.
(Formerly Bihar State Electricity Board -BSEB)
Vidyut Bhavan, Bailey Road, Patna – 800 001
2. West Bengal State Electricity Distribution Company Limited
Bidyut Bhawan, Bidhan Nagar
Block DJ, Sector-II, Salt Lakecity
Calcutta - 700 091



3. Grid Corporation Of Orissa Ltd.
Shahid Nagar, Bhubaneswar - 751 007
4. Jharkhand State Electricity Board
In front of Main Secretariat
Doranda, Ranchi - 834002
5. Damodar Valley Corporation
DVC Tower, Maniktala
Civic Centre, Viproad, Calcutta - 700 054
6. Power Department
Government of Sikkim, Gangtok - 737 101
7. Nabinagar Power Generating Company Private Ltd. (NPGC)
(A JV of NTPC Ltd. & Bihar State Holding Co. Ltd.)
NTPC Bhawan
Scope Complex- 7, Institutional Area,
Lodhi Road, New Delhi - 110003

....Respondents

CORRIGENDUM

Paragraph 7 of the order dated 5.11.2018 shall be read as under:-

“The tariff allowed for the instant assets will be borne by Nabinagar Power Generating Company Private Limited (NPGCPL) from the COD of the instant assets till the date of operationalisation of the LTA for NPGCPL, as provided under Regulation 8(8) of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 and Regulation 8(5) of the Central Electricity Regulatory Commission (Sharing of inter-State Transmission Charges and



Losses Regulations), 2010 (hereinafter referred to as “2010 Sharing Regulations) as amended from time to time. Thereafter billing, collection and disbursement of the transmission charges shall be governed by the provisions of the 2010 Sharing Regulations. Further, the transmission charges allowed in this order shall be subject to adjustment as per Regulation 7(7) of the 2014 Tariff Regulations.”

2. All other terms of the order dated 5.11.2018 remain unchanged.

sd/-
(Dr. M. K. Iyer)
Member

sd/-
(P. K. Pujari)
Chairperson

